

**IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ‘ A ‘ Bench, Hyderabad**

**Before Shri S.S. Godara, Judicial Member
AND
Shri Laxmi Prasad Sahu, Accountant Member**

ITA No.419/Hyd/2021		
Assessment Year: 2017-18		
Binjusaria Solvents Limited, Hyderabad. PAN : AABCB9617L.	Vs.	Assessing Officer, Hyderabad.
(Appellant)		(Respondent)
Assessee by:	None	
Revenue by:	Shri T. Sunil Goutam.	
Date of hearing:	17.03.2022	
Date of pronouncement:	17.03.2022	

ORDER

Per S. S. Godara, J.M.

This assessee's appeal for A.Y. 2017-18 arises from the National Faceless Assessment Centre, Delhi's order dated 17.08.2021 in DIN No.ITBA/PNL/F/270A/2021-22/1034943240(1), involving proceedings u/s 270A of the Income Tax Act, 1961 [in short, 'the Act'].

2. It emerges at the outset that the assessee has filed its withdrawal of appeal letter as follows :

“The appellant regrets to inform the Hon'ble Bench that by oversight appellant had filed Tribunal Appeal before the Hon'ble Tribunal for the year under consideration instead of filing the same before the Learned Commissioner of Income Tax (Appeals). Subsequently, the same was filed before the Learned Commissioner of Income Tax.

Now, the appellant, humbly requests the Hon'ble Bench to kindly treat the above appeal as withdrawn."

3. We thus accept the assessee's prayer to withdraw the instant appeal.

4. This assessee's appeal is dismissed as withdrawn in above terms.

Order pronounced in the Open Court on 17th March, 2022.

Sd/- (LAXMI PRASAD SAHU) ACCOUNTANT MEMBER	Sd/- (S.S. GODARA) JUDICIAL MEMBER
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Hyderabad, dated 17th March, 2022.

TYNM/sps

Copy to:

S.No	Addresses
1	Binjusaria Solvents Limited, Plot No.13 to 15/A-27, IDA, Nacharam, Hyderabad- 500076.
2	National Faceless Assessment Centre, Delhi.
3	DR, ITAT Hyderabad Benches
4	Guard File

By Order